

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 128
(IB)-1367(PB)/2018

IN THE MATTER OF:

ICICI Bank Ltd.

.... Petitioner/Applicant

v.

C & C Construction Ltd.

.... Respondent

Order Under Section 7 of Insolvency & Bankruptcy Code (CIRP)

Order delivered on 19.07.2021

CORAM:

SH. BHASKARA PANTULA MOHAN
HON. ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

Ms. Neha Mathen, Adv. for BSCPL
Mr. Debarshi Bhadra, Advocate appearing for
EPIL

For the RP


For the Respondent

Mr. Pulkit Deora with Arnav Vidyarthi, Adv.
Mr. Raghav Tankha Adv for R6
Mr. Swapnil Gupta, Advo for Promoters

ORDER

List all the pending applications for hearing on 12.08.2021.


(BHASKARA PANTULA MOHAN)
ACTG. PRESIDENT


(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)